

No. 1-13/FSSA/DP/2008

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act 2006)

(International Cooperation Division)

FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 21st June, 2017

Subject: Ban on import of milk and milk products from China

The Government of India (Directorate General of Foreign Trade, Ministry of Commerce and Industry) had imposed a ban on import of milk and milk products from China for three months vide Notification No. 46 dated 24.09.2008. The ban for three months was imposed as an interim step to enable other Departments to put in place suitable measures to restrict import of contaminated milk products in the country. The ban was extended for another six months upto 23.06.2009 vide Notification No. 67 dated 01.12.2008. The import of chocolates and chocolate products and candies/confectionary/food preparations with milk and milk solids as an ingredient were also included in the ban.

2. The ban was extended from time to time, vide various Notifications, the last being Notification No. 12/2015-2020 dated 24th June, 2016 which extended the ban upto 23rd June, 2017.

3. The issue was reviewed in a meeting held in FSSAI on 12.06.2017 with the concerned Departments/Ministries of the Government of India, wherein it was recommended to extend the ban on Import of Milk and Milk Products from China for a further period of one year. Accordingly, **"Ban on import of milk and milk Products, including chocolates and chocolate products and candies/confectionary/food preparations with milk and milk solids as ingredients from China may be extended for a period of one year i.e. upto 23rd June, 2018 or until their safety is established on the basis of credible reports and supporting data, whichever is earlier."**

(Madhavi Das)

Chief Management Services Officer